

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).22084/2015

(Arising out of impugned final judgment and order dated 19/06/2015 in WA No. 1061/2015 passed by the High Court of Kerala at Ernakulam)

A. X. GILBERT AND ORS.

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(WITH APPLN. (S) FOR permission to file additional documents and Interim Relief and Office Report)

Date : 17/02/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. Haris Beeran, Adv.
Mr. Mushtaq Salim, Adv.
Mr. Usman Khan, Adv.
Mr. Dev Prakash, Adv.
Mr. Radha Shyam Jena, AOR

For Respondent(s) Mr. C. K. Sasi, AOR
Mr. Manu Krishnan, Adv.

Mr. C.S. Rajan, Sr. Adv.
Mr. Sudarsh Menon, AOR
Mr. M.P. Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the parties and find no merit in this petition. It is accordingly dismissed.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER